

**Central Administrative Tribunal
Madras Bench**

OA 310/01524/2018 & MA 310/00624/2018

Dated Friday the 9th day of November Two Thousand Eighteen

P R E S E N T

**Hon'ble Mrs. Jasmine Ahmed, Member (J)
&
Hon'ble Mr. R.Ramanujam, Member(A)**

1. N.P. Sankar
2. R. Yesu
3. E. Mani
4. C. Pannerselvam
5. A. Ayubkhan .. Applicants

By Advocate **M/s. J. Srinivas Mohan**

Vs.

1. Union of India
Rep. by Govt. of Puducherry
Through its Chief Secretary
Chief Secretariat, Puducherry.

2. Govt. of Puducherry
By its Secretary
Department of Stationery and Printing
Puducherry.

3. The Directorate of Stationery and Printing
By its Director
Govt. of Puducherry
Puducherry. .. Respondents

ORAL ORDER

Pronounced by Hon'ble Mrs. Jasmine Ahmed, Member(J)

MA 624/2018 filed for joining the applicants together and filing single OA is allowed.

2. The applicants have filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“Direct the respondents to constitute an expert body and place the claim of applicants for revision of pay, before the expert bdy for a decision on the issue, within a time frame.”

3. It is the grievance of the applicants here that the pay revision is not done in a proper way though in similar other matters the implementation of recommendation of pay commission has been taken effect. The applicants are also having Diploma but while revising the pay scale that has not been taken care into. Learned counsel for the applicant also states that the persons who are holding Diploma in other fields have already been granted revised pay scales. Whereas the applicants have been discriminated.

4. It is seen that the representation is preferred by the association and not by the individual in individual capacity. So we direct the applicants to prefer individual representations enumerating all their grievances in their representation within two weeks from today and the respondents are directed to take a conscious decision by the proper authority taking into consideration all the points raised in

the representation preferred by the applicants within two months after the date of receipt of fresh representation of the applicants

5. OA is disposed of with the above direction. Nothing is commented on the merits of the case.

(R. Ramanujam)
Member (A)

AS

09.11.2018

(Jasmine Ahmed)
Member(J)